

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066**  
**EXCISE APPEAL BRANCH**

Appeal No. E/2479-2480/2011 - EX[DB]  
E/S/3235-3236/2011-EX

Date 26/03/2012

Assistant Registrar  
C.E.S.T.A.T, New Delhi

To :  
M/S J. R. G. STEELS PVT. LTD.

← 14. SHRI GENESH KUMAR AGARWAL,

RAMPURA DABRI, NEAR JETPURA INDUSTRIAL  
AREA, 6 K.M. SIKAR ROAD, JAIPUR (RAJ.)  
M/S J. R. G. STEELS PVT. LTD.

Appellant

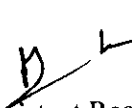
Vs

Respondent

**C.C.E. JAIPUR I**

**STAY ORDER NO. 486-487/2012-EX**

I am directed to transmit herewith a certified copy of Final order No. A/344-345 2012 EX[DB] dated 16-3-12  
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

  
Assistant Registrar  
(Excise Appeal Branch)

**Copy to :**

1. Respondent

**C.C.E. JAIPUR I**

N.C.R.BUILDING, STATUE

CIRCLE, "C" SCHEME, JAIPUR

302005.

2. Adv. / Consult

*NONE*

3. C.D.R

4. Bar association. CESTAT. New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

  
Assistant Registrar  
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing: 16.03.2012

Date of decision: 16.03.2012

Excise Stay Application No. 3235-3236 of 2011 in  
Appeals Nos. 2479-2480 of 2011

M/s. J.R.G. Steels Pvt. Ltd.  
Shri Genesh Kumar Agarwal,  
Director

Appellants

Vs.

CCE, Jaipur-II

Respondent

Appearance:

None for the appellants.

Shri S.R. Meena, AR for the respondent.

STAY order No. 486-487/2012-EX (BR)  
FINAL Order No. A/344-345/2012-EX (BR)

Notice issued to the appellant through registered post has been received un-delivered with the remarks that factory has been closed and no such person is available there. Since no other address of the appellant is there, it is not possible to serve them a notice. The appellant ought to have been vigilant since there is no one to prosecute the matter. The stay application as well as appeal is dismissed for non-prosecution.

( Justice Ajit Bharihoke )  
President

( Rakesh Kumar )  
Member (Technical)

Ckp.